



THE

# JAMMU AND KASHMIR OFFICIAL GAZETTE

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Separate paging is given to this part in order that it may be filed as a separate compilation

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## PART III

### Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR  
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND  
PARLIAMENTARY AFFAIRS.

Jammu, the 16<sup>th</sup> December, 2025.

The following Ordinance as promulgated by the Lieutenant Governor on 16th December, 2025 and is hereby published for general information :-

THE  
JAMMU AND KASHMIR JAN VISHWAS (AMENDMENT OF  
PROVISIONS) ORDINANCE, 2025

(Ordinance No. I of 2025)  
{16th December, 2025}

Promulgated by the Lieutenant Governor in the Seventy-sixth Year of the Republic of India.

An Ordinance to amend certain enactments of the Union territory of the Jammu and Kashmir, for decriminalising and rationalizing offences to further enhance trust-based governance for ease of living and doing business.

Whereas, the Legislative Assembly is not in session and the Lieutenant Governor is satisfied that circumstances exist which render it necessary for him to take immediate action.

Now, therefore, in exercise of powers conferred by section 52 of the Jammu and Kashmir Reorganization Act, 2019 (Act No. 34 of 2019), the Lieutenant Governor of Union Territory of Jammu and Kashmir is pleased to promulgate the following Ordinance :—

**1. Short title and commencement.**— (1) This Ordinance may be called the Jammu and Kashmir Jan Vishwas (Amendment of Provisions) Ordinance, 2025.

(2) It shall come into force on the date of its publication in the Official Gazette.

**2. Amendment of certain enactments.**— The provisions stated in column (5) of the enactments mentioned in column (4) of the Schedule appended are hereby amended to the extent and in the manner mentioned in column (6) thereof.

**3. Savings.**— The amendment by this Act of any enactment shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect thereof, or any release or discharge of, or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing ;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of leading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, or recognized or derived by, in or from any enactment hereby amended ;

nor shall the amendment by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

LIEUTENANT GOVERNOR

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Sd/-

ASHISH GUPTA,  
Special Secretary to the Government,  
Department of Law, Justice and PA.

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THE SCHEDULE  
[See section 2]

1	2	3	4	5	6
S.No	Year	Act No.	Title	Section	Amendments
1	2000	XX	The Jammu and Kashmir Municipal Act, 2000	<p>152. Penalty for selling sub-standard food or drinks</p> <p>153. Soliciting alms.</p> <p>221. Regulation of felling of trees within municipal limits.</p>	<p>1. In section 152, for the words, “shall be punishable with fine which may extend to two thousand rupees” the words, “shall be punishable with fine which shall not be less than fifty thousand rupees” shall be substituted.</p> <p>2. <b>Omission of section 153.</b>-- Section 153 shall be omitted. (the Jammu and Kashmir Prevention of Beggary Act, 1960 has been struck down by HHC in Suhail Rashid Bhat vs State Of Jammu &amp; Kashmir And Others on 25 October, 2019</p> <p>3. <b>In section 221, in sub-section (3),</b> in clause (i), for the words,” shall be punishable</p>

2	2010	XX	The Jammu and Kashmir Municipal Ombudsman Act, 2010	17. Penalty for mala fide complaint.	with imprisonment which may extend to three months or with fine which may extend to one thousand rupees, or with both”, the words, “ shall be punishable with fine which shall not be less than five thousand rupees, which may extend to fifteen thousand rupees”, shall be substituted. In section 17, for the words, “ shall be punishable with imprisonment which may extend to one year or fine which may extend to twenty thousand rupees or both”, the words, “ shall be punishable with fine not less than fifty thousand rupees, but may extend to one lakh rupees ”, shall be substituted.
3	1970	XIX	The Jammu and Kashmir Development Act, 1970	22-AV. Penalty for Obstruction of Entry of an Authorized Person.	1. In section 22AV, for the words, “be punished with imprisonment for a term which may extend to six months, or

<p>with fine, which shall not be less than five thousand rupees, but may extend to ten thousand rupees” the words, “ be punished with fine not less than twenty five thousand rupees, which may extend to fifty thousand rupees” shall be substituted.</p>			
<p><b>2. In section 22AW,-</b> for the words, “be punished with imprisonment for a term which may extend to three months, or with fine, which shall not be less than five thousand rupees, but may extend to ten thousand rupees” the words, “ be punished with fine not less than ten thousand rupees, which may extend to twenty thousand rupees” shall be substituted.</p>	<p><b>22-AW. Penalty for Obstruction or Molestation of any Person with whom the Corporation has entered into Contract.</b></p>		

			<p><b>22-AX. Penalty for Removal of any Mark.</b></p>	<p>3. <b>In section 22AX,--</b> for the words, “be punished with imprisonment for a term which may extend to three months, or with fine, which shall not be less than five thousand rupees, but may extend to ten thousand rupees” the words, “ be punished with fine not less than ten thousand rupees, which may extend to twenty thousand rupees” shall be substituted.</p>
		<p><b>24. Penalties.</b></p>	<p>4. <b>In section 24, in sub-section (3),--</b> for the words, “ shall be punishable with imprisonment for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both”, the words, “ shall be punishable with fine not less than twenty five thousand rupees, which</p>	

4	1963	XX	The Jammu and Kashmir State Town Planning Act, 1963	12. Penalties.	may extend to fifty thousand rupees”, shall be substituted. <b>In section 12</b> ,-- for the words, “One thousand rupees” and “ fifty rupees”, the words, “ five thousand rupees”, and “ five hundred rupees” shall respectively be substituted.
5	2007	XII	The Jammu and Kashmir Biodegradable Material (Management, Handling and Disposal) Act, 2007	10. Penalties	<p><b>1. In section 10</b>,</p> <p>i. <b>In sub-section (1)</b>, for the words, “ shall be punishable with imprisonment for a term which may extend to one month or with fine which may extend to Rs. 50,000/- or with both”, the words, “shall be punishable with fine which may extend to five lakh rupees, but shall not be less than five thousand rupees”.</p> <p>ii. <b>In sub-section (2)</b>, for the words, “ shall be punishable for the second</p>

<p>or subsequent offence for a term of imprisonment which may extend up to two months and shall also be liable to fine which may not be less than Rs. 10,000/” the words, “shall be punishable for the second or subsequent offence with fine which may extend to ten lakh rupees, but shall be less than ten thousand rupees” shall be substituted.</p>			
	<p><b>12. Offences to be tried summarily.</b></p>		
<p>2. For section 12, substitute the following.</p> <p><b>“ 12. Adjudicating Officer.</b></p> <p>1. The Government, for the purposes of determining the penalties under Section 10 shall appoint an officer not below the rank of Additional Secretary to the Government,</p>			

<p>to be the Adjudicating Officer, to hold an inquiry and to impose the penalty in the manner, as may be prescribed; 2. The Adjudicating Officer may summon and enforce the attendance of any person acquainted with the facts and circumstances of the case to give evidence or to produce any document, which in the opinion of the adjudicating officer, may be useful for or relevant to the subject matter of the inquiry and if, on such inquiry, he is satisfied that the person concerned has contravened the provisions of this Act, he may determine such penalty as he thinks fit under the provisions of Section 10, as the case may be: Provided that no such penalty shall be imposed without giving the person concerned a</p>					
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<p>reasonable opportunity of being</p>	<p><b>12-A. Appeal.</b></p> <ol style="list-style-type: none"> <li>1. If any person is aggrieved by the order passed by the Adjudicating officer, may prefer an appeal to the Administrative Secretary, Department of Forest, Ecology and Environment.</li> <li>2. Every appeal shall be filed within sixty days from the date on which the copy of the order made by the adjudicating officer is received by the aggrieved person.</li> <li>3. The Appellate Authority may, after giving the parties to the appeal an opportunity of being heard, pass such order as it thinks fit, confirming,</li> </ol>

	<p>modifying or setting aside the order appealed against.</p> <p>4. Where an appeal is preferred against any order of the Adjudicating Officer, it shall not be entertained by the Appellate Authority unless the person has deposited with the Authority ten percent of the amount of the penalty imposed by the Adjudicating Officer.”</p>